

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 108
Cont. A (IB) No. 04/425/JPR/2024
CP No. (IB)- 28/9/JPR/2021
Under Section 9 of IBC, 2016

In the matter of:

Mr. Ajay Jain Sole Prop. of M/s Radium Fibers
... Operational Creditor/Applicant

Versus

Baldva Textiles Pvt. Ltd. **... Corporate Debtor/Respondent**

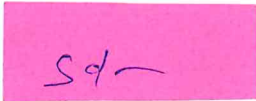
Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

Present Through Video Conferencing: -

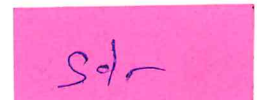
For the Applicant : Gulafsha Qureshi, Adv.
Abhishek Naik, Adv.
For the Respondent : None appeared

ORDER

Heard Ms. Gulafsha Qureshi, Adv. appearing on behalf of the Applicant. None appears for the Respondent. An affidavit of service has been filed on behalf of the Applicant. It is stated in the affidavit that with regard to all the respondents, item has been returned/ refused. In view of the judgment passed by Hon'ble Supreme Court of India in *Priyanka Kumari v/s Shailendra Kumar* when notices are returned as unclaimed, it shall deem to be duly served upon the addressee and it is a proper service of notice. Learned counsel for the applicant is directed to serve the copy of today's proceeding to the Respondent. List the matter on 21.08.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

July 22, 2024